

RATIFIED

Minutes of Meeting No.21/12 scheduled on 10.01.2012 of Norms Committee(NC-I) (DES.I Section)

The meeting No. 21/12 of the Norms Committee (NC-I) for the licensing year 2011-2012 was held on 10.01.2012 under the Chairmanship of Sh. N.P.S. Monga, Additional Director General of Foreign Trade to consider the applications under Duty Exemption / Remission Schemes (Chapter-4) of Foreign Trade Policy 2009-2014 / Handbook of Procedure Volume-I. The following Members of the Committee were present in the meeting: -

Sl.No	Name of the representatives & their Designation	Room No.	Telephone No.	Department
1.	Sh B. C. Nayak, D.O.	429A, Udyog Bhavan	23063321 Extn.3318	DHI
2.	Sh S.K. Jain, D.O.	429A, Udyog Bhavan	23063321 Extn.3318	DIPP
3.	Sh. K.K. Funda, Asstt. Dir. (Mech)	736A, Nirman Bhavan		DC(MSME)
4.	Sh. A.K. Mishra, AIA	Udyog Bhavan	23063332	M/o Steel
5.	Sh. G. Parthasarathi, Dy.DGFT	312, Udyog Bhavan	23061563 Extn.301	DGFT
6.	Sh. K.C. Raju, FTDO	404, Udyog Bhavan	23061562 Ext.265	DGFT

I -The Committee considered the individual cases of the agenda of this meeting generated through the online system of NIC. The decisions taken thereon are as under: -

1	Case No.:31/23/80-ALC2/2009	Party Name:HINDUSTAN AERONAUTICS LTD,	Meet No/Date:21/80-ALC2/2011 10.01.2012	Status: Deferred
	HQ File :01/80/050/00353/AM10/	RLA File :07/24/040/00651/AM09/	Lic.No/Date:0710066776 02.09.2009	Defer Date:21.02.2012
	Decision : The Committee noted that a D.O.letter has been sent to Ministry of Defence on 17.11.2011 for expediting their comments. The Committee, therefore, decided to send reminder to Ministry of Defence for expediting their comments and to re-list the case on 21.02.2012.			

2	Case No.:16/31/80-ALC2/2009	Party Name:SUTURES INDIA PRIVATE LIMITED,	Meet No/Date:21/80-ALC2/2011 10.01.2012	Status: Deferred
	HQ File :01/80/050/00464/AM10/	RLA File :07/24/040/00263/AM10/	Lic.No/Date:0710067849 28.10.2009	Defer Date:21.02.2012
	Decision : The Committee noted that the firm's application has been sent to C&PC again on 21.12.2011 and the case is under examination of C&PC. The case may be re-listed on 21.02.2012.			

3	Case No.:3/37/80-ALC2/2009	Party Name:S.M.PULP PACKAGING PVT.LTD	Meet No/Date:21/80-ALC2/2011 10.01.2012	Status: Withdrawn
	HQ File :01/80/050/00562/AM10/	RLA File :05/24/040/00378/AM10/	Lic.No/Date:0510253563 27.11.2009	
	Decision: The Committee noted that the case was already discussed in last meeting on 27.12.2011 and the case was again attached due to technical error in on line agenda. It has been decided to withdraw the case.			

4	Case No.:21/39/80-ALC2/2009	Party Name:VEM TECHNOLOGIES PLTD.,	Meet No/Date:21/80-ALC2/2011 10.01.2012	Status: Deferred
	HQ File :01/80/050/00617/AM10/	RLA File :09/24/040/00373/AM10/	Lic.No/Date:0910040368 18.12.2009	Defer Date:21.02.2012
	Decision : The Committee noted that a D.O.letter has been sent to Ministry of Defence on 17.11.2011 for expediting their comments. The Committee, therefore, decided to send reminder to Ministry of Defence for expediting their comments and to re-list the case on 21.02.2012.			

5	Case No.:18/15/80-ALC2/2010	Party Name:GEA BGR ENERGY SYSTEM INDIA LIMITED	Meet No/Date:21/80-ALC2/2011 10.01.2012	Status: Deferred
	HQ File :01/80/050/00225/AM11/	RLA File :04/24/040/00061/AM11/	Lic.No/Date:0410114584 15.06.2010	Defer Date:21.02.2012
	Decision : The Committee noted that the firm has sought time vide their letter dated 07.12.2011 for furnishing the information. The Committee, therefore, decided to remind the firm for expediting the said information failing which their case will be rejected without any further notice. The case may be re-listed on 21.02.2012.			

6	Case No.:1/14/81-ALC2/2010	Party Name: FITCAST FOUNDERS & ENGINEERS PVT. LTD.	Meet No/Date:21/80-ALC2/2011 10.01.2012	Status: Approved
	HQ File :01/81/050/00081/AM11/	RLA File :08/24/040/00082/AM11/	Lic.No/Date:0810089995 24.06.2010	
	Decision : The Committee deliberated the written comments of DIPP received vide their UO Note dated 10.01.2012 and decided to allow quantities of import items as per SION C-384 in respect of the subject advance authorization after due approval of M/o Steel. The RLA may take necessary action accordingly.			

7	Case No.:40/31/80-ALC2/2010	Party Name: BHARAT HEAVY ELECTRICALS LIMITED	Meet No/Date:21/80-ALC2/2011 10.01.2012	Status: Deferred
	HQ File :01/80/050/00518/AM11/	RLA File :09/24/040/00195/AM11/	Lic.No/Date:0910043236 24.08.2010	Defer Date:21.02.2012
	Decision : The Committee noted that a copy of firm's reply dated 02.09.2011 has already been sent to DHI for examination and comments and the case is under examination. The case may be re-listed on 21.02.2012.			

8	Case No.:32/31/80-ALC2/2010	Party Name:SHRI LAKSHMI DEFENCE SOLUTIONS LTD.	Meet No/Date:21/80-ALC2/2011 10.01.2012	Status: Deferred
	HQ File :01/80/050/00510/AM11/	RLA File :06/24/040/00028/AM11/	Lic.No/Date:0610018929 30.08.2010	Defer Date:21.02.2012
	Decision : The Committee noted that a D.O.letter has been sent to Ministry of Defence on 17.11.2011 for expediting their comments. The Committee, therefore, decided to send reminder to Ministry of Defence for expediting their comments and to re-list the case on 21.02.2012.			

	Case No.:47/31/80-ALC2/2010	Party Name:SIEMENS ROLLING STOCK PVT.LTD.	Meet No/Date:21/80-ALC2/2011 10.01.2012	Status: Deferred

9	HQ File :01/80/050/00525/AM11/	RLA File :03/95/040/00491/AM11/	Lic.No/Date:0310593387 22.09.2010	Defer Date:21.02.2012
	Decision : The Committee noted that the written comments received from DHI vide their UO Note No.3(99)/10-TSW(B)/705 dated 22.12.2011. DHI observed that the calculation details of raw materials furnished by the firm are not correlating with the drawing dimension of individual parts. The Committee, therefore, decided to advise the firm to appear before the NC to explain their case in person along with technical expert and full facts of the case. The case may be re-listed on 21.02.2012.			

Case No.:42/31/80-ALC2/2010	Party Name:STARION INDIA PLTD	Meet No/Date:21/80-ALC2/2011 10.01.2012	Status: Approved
HQ File :01/80/050/00520/AM11/	RLA File :31/24/040/00129/AM11/	Lic.No/Date:3110044900 06.10.2010	

Decision : The Committee deliberated the written comments of MC&IT received vide their UO No.17(73)/2010-IPHW dated 22.12.2011 and decided to ratify the norms in respect of the subject advance authorization as under:-

Sl No.	Import item description	Total wastage calculated as per details given by the party (on the Net weight) in %	Total Import qty. recommended (In M.T.)
1.	Lumax Resin GN5006FC KC21(Tray Disc)	2.34%	120.938
	Lumax Resin GN5006FC KC21(Main Base)	0%	
2.	Resin abs AF303G92649 (Bezel Assembly)	11.96%	37.150
	Resin abs AF303G92649 (Bezel Door)	10.91%	
	Resin abs AF303G92649 (Door)	9.72%	
3.	Resin Lupos GP2100KA02	18.00%	14.750
4.	F20-03 natural POM (Polyacetal Resin)-Chassis Outset	85.18%	66.983
	F20-03 natural POM (Polyacetal Resin)-Clamp Assembly	66.74%	
	F20-03 natural POM (Polyacetal Resin)-Gear Idle	200%	
	F20-03 natural POM (Polyacetal Resin)-Gear Loading	100%	
	F20-03 natural POM (Polyacetal Resin)-Pulley Gear	250%	
	F20-03 natural POM (Polyacetal Resin)-Pully Motor	300%	
	F20-03 natural POM (POLYACETAL RESIN)-	18.31%	

	Guide Up-Down		
	F20-03 natural POM (Polyacetal Resin)-Lever Emergency	50%	
5.	Master batch black MMB-S315-guide feed	0.00%	0.240
6.	Master batch blue MMB-B207-Clamp assembly	97.89%	0.376
7.		13.97%	254.25
8.		53.50%	38.375
9.		14.06%	137.688
10.		95.5%	203.3
11.		14.64%	13.665
12.		20.00%	6.0
13.		30.00%	2.6

The RLA may take necessary action accordingly.

11	Case No.:17/41/81-ALC2/2010	Party Name:BHARAT HEAVY ELECTRICALS LIMITED	Meet No/Date:21/80-ALC2/2011 10.01.2012	Status: Deferred
	HQ File :01/81/050/00436/AM11/	RLA File :09/24/040/00315/AM11/	Lic.No/Date:0910044003 21.10.2010	Defer Date:21.02.2012
Decision : The Committee noted that firm's reply dt.05.09.2011 has been again sent to DHI on 14.12.2011 and the case is under examination of DHI. The case may be re-listed on 21.02.2012.				

12	Case No.:6/37/80-ALC2/2010	Party Name:BHARAT HEAVY ELECTRICALS LIMITED	Meet No/Date:21/80-ALC2/2011 10.01.2012	Status: Deferred
	HQ File :01/80/050/00744/AM11/	RLA File :09/24/040/00384/AM11/	Lic.No/Date:0910044581 06.12.2010	Defer Date:21.02.2012
Decision : The Committee noted that firm's reply dt.05.09.2011 has been again sent to DHI on 14.12.2011 and the case is under examination of DHI. The case may be re-listed on 21.02.2012.				

13	Case No.:2/37/80-ALC2/2010	Party Name:BOTIL OIL TOOLS INDIA PVT LTD(FORMERLY BAKER OIL	Meet No/Date:21/80-ALC2/2011 10.01.2012	Status: Deferred
	HQ File :01/80/050/00740/AM11/	RLA File :05/23/040/00293/AM11/	Lic.No/Date:0510281598 17.01.2011	Defer Date:21.02.2012
Decision : The Committee noted that firm's reply dt.23.12.2011 has been sent to DHI on 05.01.2012 and the case is under examination of DHI. The case may be re-listed on 21.02.2012.				

14	Case No.:21/37/80-ALC2/2010	Party Name:THERMAL SYSTEMS (HYDERABAD) PLTD.,	Meet No/Date:21/80-ALC2/2011 10.01.2012	Status: Deferred
	HQ File :01/80/050/00759/AM11/	RLA File :09/24/040/00478/AM11/	Lic.No/Date:0910045222 25.01.2011	Defer Date:21.02.2012
Decision : The representative of the DHI informed the Committee that the case is under examination. The Committee, therefore, decided to defer the case and to re-list the case on 21.02.2012.				

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15	Case No.:23/37/80-ALC2/2010	Party Name:THERMAL SYSTEMS (HYDERABAD) PLTD.,	Meet No/Date:21/80-ALC2/2011 10.01.2012	Status: Deferred
	HQ File :01/80/050/00761/AM11/	RLA File :09/24/040/00476/AM11/	Lic.No/Date:0910045224 25.01.2011	Defer Date:21.02.2012
Decision : The Committee decided to forward a copy of firm's reply dt.11.01.2012 to DHI for examination and comments. The case may be re-listed on 21.02.2012.				

16	Case No.:2/39/80-ALC2/2010	Party Name:BHARAT HEAVY ELECTRICALS LIMITED	Meet No/Date:21/80-ALC2/2011 10.01.2012	Status: Deferred
	HQ File :01/80/050/00804/AM11/	RLA File :04/24/040/00257/AM11/	Lic.No/Date:0410121550 11.02.2011	Defer Date:21.02.2012
Decision : The representative of the firm Shri C. Kathirvelu, Sr. Deputy General Manager, Product Engineering (FB) appeared before the Committee for personal hearing and explained their case. The firm was requested to furnish details of specific export items, numbers, broad specifications and specific reply to DL pertaining to Sl. No.14, 24 & 25 and also data sought by DHI within 15 days. The Committee, therefore, decided to defer the case and to re-list the case on 21.02.2012.				

17	Case No.:10/40/80-ALC2/2010	Party Name:GL&V INDIA PRIVATE LIMITED	Meet No/Date:21/80-ALC2/2011 10.01.2012	Status: Approved
	HQ File :01/80/050/00860/AM11/	RLA File :31/24/040/00258/AM11/	Lic.No/Date:3110047111 25.02.2011	
Decision : The Committee deliberated the written comments of DC(MSME) received vide their UO Note No. 30(87) 2011-ME dated 07.12.2011 and decided to ratify the norms in respect of the subject advance authorization as under:- 1. Total weight of Export product to be indicated as 8502 Kg. 2. Item of import at sl no. 1 & 2 being used as components and therefore be allowed on Net to net basis with accountability clause. 3. Item of import at sl no. 3 of import list to be allowed as 253 Kg, after taking one-third recovery including 14% wastage. 4. Item of import at sl no 4 of import list to be allowed as 4,809 Kg, after taking one-third recovery including 8% wastage. 5. Item of import at sl no 5 of import list to be allowed as 1,945Kg, after taking one-third recovery including 12% wastage. 6. Item no 6 to be allowed as 150 Kg i.e. within 2% of the weight of the Plate/Sheets to be welded. The RLA may take necessary action accordingly.				

18	Case No.:26/40/80-ALC2/2010	Party Name:BHARAT HEAVY ELECTRICALS LIMITED	Meet No/Date:21/80-ALC2/2011 10.01.2012	Status: Deferred
	HQ File :01/80/050/00876/AM11/	RLA File :09/24/040/00553/AM11/	Lic.No/Date:0910045827 07.03.2011	Defer Date:21.02.2012
Decision : The Committee noted that firm's reply dt.05.09.2011 has been again sent to DHI on 14.12.2011 and the case is under examination of DHI. The case may be re-listed on 21.02.2012.				

19	Case No.:28/40/80-ALC2/2010	Party Name:BOTIL OIL TOOLS INDIA PVT LTD(FORMERLY BAKER OIL	Meet No/Date:21/80-ALC2/2011 10.01.2012	Status: Deferred
	HQ File :01/80/050/00877/AM11/	RLA File :05/23/040/00240/AM11/	Lic.No/Date:0510045314 25.02.2011	Defer Date:21.02.2012

19	HQ File :01/80/050/00878/AM11/	RLA File :05/23/040/00348/AM11/	Lic.No/Date:0510285314 08.03.2011	Defer Date:21.02.2012
Decision : The Committee decided to forward a copy of firm's reply dt.10.01.2012 to DHI for examination and comments. The case may be re-listed on 21.02.2012.				

20	Case No.:31/40/80-ALC2/2010	Party Name:L&T - MHI TURBINE GENERATORS PVT.LTD.	Meet No/Date:21/80-ALC2/2011 10.01.2012	Status: Deferred
	HQ File :01/80/050/00881/AM11/	RLA File :03/95/040/00926/AM11/	Lic.No/Date:0310620641 10.03.2011	Defer Date:21.02.2012
Decision : The Committee noted that the firm's reply dt.05.12.2011 has been sent to DHI on 29.12.2011 for examination and comments as the case is under examination with DHI. The case may be re-listed on 21.02.2012.				

21	Case No.:21/3/80-ALC2/2011	Party Name:REALTIME TECHSOLUTIONS PVT.LTD.,	Meet No/Date:21/80-ALC2/2011 10.01.2012	Status: Approved
	HQ File :01/80/050/00026/AM12/	RLA File :07/21/040/00889/AM11/	Lic.No/Date:0710077962 10.03.2011	
Decision : The Committee deliberated the written comments of MC&IT received vide their UO No. 17(97)/2011-IPHW dated 23.12.2011 and decided to ratify the norms in respect of the subject advance authorization on net to net basis with accountability clause. The RLA may take necessary action accordingly.				

22	Case No.:2/6/80-ALC2/2011	Party Name:THE TATA POWER COMPANY LTD	Meet No/Date:21/80-ALC2/2011 10.01.2012	Status: Deferred
	HQ File :01/80/050/00079/AM12/	RLA File :07/21/040/00953/AM11/	Lic.No/Date:0710078147 21.03.2011	Defer Date:21.02.2012
Decision : The Committee noted that a D.O.letter has been sent to MC&IT on 21.12.2011 for expediting their comments as the case is under examination with DIT and to re-list the case on 21.02.2012.				

23	Case No.:17/9/80-ALC2/2011	Party Name:BHARAT HEAVY ELECTRICALS LIMITED	Meet No/Date:21/80-ALC2/2011 10.01.2012	Status: Deferred
	HQ File :01/80/050/00185/AM12/	RLA File :09/24/040/00563/AM11/	Lic.No/Date:0910046078 25.03.2011	Defer Date:21.02.2012
Decision : The Committee noted that the firm's reply dt.05.09.2011 again has been sent to DHI on 14.12.2011 and the case is under examination of DHI. The case may be re-listed on 21.02.2012.				

24	Case No.:5/3/80-ALC2/2011	Party Name:JOHNSON MATTHEY INDIA PVT. LTD.	Meet No/Date:21/80-ALC2/2011 10.01.2012	Status: Deferred
	HQ File :01/80/050/00010/AM12/	RLA File :05/23/040/00019/AM12/	Lic.No/Date:0510288064 13.04.2011	Defer Date:21.02.2012
Decision : The Committee noted that a DL dated 09.12.2011 has been issued to the firm. The Committee, therefore, decided to defer the case and to re-list the case on 21.02.2012.				

	Case No.:8/3/80-ALC2/2011			Status:
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25		Party Name:PKANAV VIKAS (INDIA) LTD.	Meet No/Date:21/80-ALC2/2011 10.01.2012	Approved
	HQ File :01/80/050/00013/AM12/	RLA File :05/24/040/00454/AM11/	Lic.No/Date:0510288376 20.04.2011	
Decision : The Committee deliberated the written comments of DIPP received vide their UO Note dated 10.01.2012 and decided to ratify the norms in respect of the subject advance authorization as under:- - Quantity of import item at Sl. No. 1 to be allowed as applied for on net to net basis with accountability clause. - Quantity of import item at Sl. No. 2 to be allowed as 21 Kgs. inclusive of 2 % wastage. - Quantities of import items at Sl. No. 3 & 4 to be allowed as 609 Kgs. & 97.3 Kgs. respectively inclusive of 3 % wastage. - Quantities of import items at Sl. No. 5, 6 & 7 to be allowed as 91.4 Kgs., 252 Kgs. & 63.7 Kgs. respectively inclusive of 2 % wastage. - Quantity of import item at Sl. No. 8 to be allowed as 1200 Nos. on net to net basis. However, duty free weight of this item may be allowed as 92 Kgs. inclusive of 5 % wastage. - Total quantities of import items from Sl. No. 9 to 11 put together to be allowed within 2 % of FOB value of exports. The RLA may take necessary action accordingly.				

26	Case No.:29/3/80-ALC2/2011	Party Name:MINDA SILCA ENGINEERING LTD.	Meet No/Date:21/80-ALC2/2011 10.01.2012	Status: Deferred
	HQ File :01/80/050/00034/AM12/	RLA File :05/24/040/00011/AM12/	Lic.No/Date:0510288857 27.04.2011	Defer Date:21.02.2012
Decision : The representative of the DHI informed the Committee that the case is under examination. The Committee, therefore, decided to defer the case and to re-list the case on 21.02.2012.				

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Case No.: 8/9/80-ALC2/2011	Party Name:CICB CHEMICON PRIVATE LIMITED,	Meet No/Date:21/80-ALC2/2011 10.01.2012	Status: Approved
HQ File :01/80/050/00176/AM12/	RLA File :07/24/040/00029/AM12/	Lic.No/Date:0710078936 03.05.2011	

Decision :The Committee deliberated the written comments of DIPP received vide their UO Note dated10.01.2012 and decided to ratify the norms in respect of the subject advance authorization as under:-

1. Net Weight of export products to be specified as under:

Export Product Sl. No.	Net Export Wt.(Kgs)	Export Product Sl. No.	Net Export Wt.(Kgs)	Export Product Sl. No.	Net Export Wt.(Kgs)
1	4568	9	2468	17	1486
2	1414	10	1943	18	1806
3	4463	11	1733	19	4803
4	1313	12	15745	20	5775
5	3675	13	4305	21	5224
6	1943	14	18463	22	3777
7	5357	15	5056	23	4316
8	19665	16	1486		

2. Quantities of import items at Sl. No. 1 & 2 to be allowed as 2390 Kgs. & 2245 Kgs. respectively inclusive of 5% wastage.
3. Quantity of import item at Sl. No. 3 to be allowed as applied for i.e. 219.246 Kgs. on net to net basis.
4. Quantities of import items at Sl. No. 4 & 8 to be allowed as 3708 Kgs. & 580 Kgs. respectively inclusive of 5% wastage.
5. Quantities of import items at Sl. No. 6, 7, 11, 12, 18, 21 & 22 to be deleted as informed by the firm.
6. Quantities of import items at Sl. No. 5, 9, 10, 13 to 17, 19, 20, 23, 39, 42 & 44 may be allowed as applied for on net to net basis.
7. Quantities of import items from Sl. No. 24 to 38 to be deleted as these items not imported by the firm.
8. Quantities of import items at Sl. No. 40, 41 & 43 to be allowed as 649 Kgs., 9.5 Kgs. & 1332 Kgs. respectively inclusive of 5% wastage.

The RLA may take necessary action accordingly.

28	Case No.:13/9/80-ALC2/2011	Party Name:OILGEAR TOWLER POLYHYDRON PVT.LTD.,	Meet No/Date:21/80- ALC2/2011 10.01.2012	Status: Deferred
	HQ File :01/80/050/00181/AM12/	RLA File :07/21/040/00115/AM12/	Lic.No/Date:0710079344 23.05.2011	Defer Date:21.02.2012
Decision : The representative of the DHI informed the Committee that the case is under examination. The Committee, therefore, decided to defer the case and to re-list the case on 21.02.2012.				

29	Case No.:17/6/80-ALC2/2011	Party Name:GL&V INDIA PRIVATE LIMITED	Meet No/Date:21/80- ALC2/2011 10.01.2012	Status: Approved
	HQ File :01/80/050/00094/AM12/	RLA File :31/83/040/00028/AM12/	Lic.No/Date:3110048282 27.05.2011	
Decision : The Committee deliberated the written comments of DC(MSME) received vide their UO Note No. 30(48) 2011-ME dated 07.12.2011 and decided to ratify the norms in respect of the subject advance authorization as under:-				
1. Total weight of Export product to be indicated as 31421 Kg. 2. Item of import at Sl. No. 1 & 2 being used as components and therefore be allowed on Net to net basis with accountability clause. 3. Item of import at Sl. No. 3 of import list to be allowed as 17,294 Kg, after taking one-third recovery including wastage of 14%. 4. Item of import at Sl. No.4 of import list to be allowed as 5,873 Kg, after taking on-third recovery including wastage of 12%. 5. Item of import at Sl. No. 5 of import list to be allowed without wastage as applied for by the firm. 6. Item No. 6 to be recommended as applied for i.e. within 2% of the weight of the Plate / Sheets to be welded.				
The RLA may take necessary action accordingly.				

30	Case No.:11/9/80-ALC2/2011	Party Name:BHARAT HEAVY ELECTRICALS LIMITED	Meet No/Date:21/80- ALC2/2011 10.01.2012	Status: Deferred
	HQ File :01/80/050/00179/AM12/	RLA File :61/24/040/00010/AM12/	Lic.No/Date:6110000625 31.05.2011	Defer Date:21.02.2012
Decision : The Committee noted that the written comments of DHI are to be considered after ratification of repeat basis Advance Authorization No.6110000472 dated 15.7.2010.				

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Case No.:19/15/80-ALC2/2011	Party Name: BLUE STAR LTD.	Meet No/Date:21/80-ALC2/2011 10.01.2012	Status: Approved
HQ File :01/80/050/00316/AM12/	RLA File :03/94/040/00190/AM12/	Lic.No/Date:0310633805 31.05.2011	

Decision :The Committee deliberated the written comments of DIPP received vide their UO Note dated 10.01.2012 and decided to ratify the norms in respect of the subject advance authorization as under:-

1. Net Weight of export products to be specified as under:

Export Product Sl. No.	Net Export Wt.(MT)	Export Product Sl. No.	Net Export Wt.(MT)	Export Product Sl. No.	Net Export Wt.(MT)
1	107.06	17	8.97	33	10.96
2	92.89	18	5.46	34	10.84
3	60.61	19	24.53	35	3.06
4	102.84	20	1.187	36	11.66
5	23.31	21	1.73	37	0.935
6	86.39	22	11.96	38	4.76
7	97.20	23	7.16	39	5.75
8	95.31	24	7.16	40	37.87
9	26.12	25	11.40	41	33.57
10	7.22	26	1.97	42	15.8
11	26.15	27	3.97	43	18.67
12	50.06	28	10.85	44	0.436
13	31.76	29	2.56	45	0.436
14	18.66	30	3.37	46	0.873
15	16.66	31	13.65	47	2.38
16	11.12	32	1.83	48	0.476

2. Word “relevant” to be prefixed with the description of import items at S.No. 1 to 3 & 11.

3. Quantity of import item at Sl No. 1 to be allowed as 1.01 Kgs./Kg. content in the export product

4. Quantity of import item at Sl No. 2 to be allowed as 1.02 Kgs./Kg. content in the export product.

5. Quantity of import item at Sl.No. 3 to be allowed as 1.05 Sq.Mtrs./Sq.Mtr.. content in the export product.

6. Quantities of import items at S.No. 4 to 10 to be allowed on net to net basis with accountability clause.

7. Quantity of import item at Sl. No. 11 to be allowed as applied for on net to net basis.

The RLA may take necessary action accordingly.

32	Case No.:27/6/80-ALC2/2011	Party Name:JOHN DEERE INDIA PVT LTD	Meet No/Date:21/80-ALC2/2011 10.01.2012	Status: Closed
	HQ File :01/80/050/00104/AM12/	RLA File :31/82/040/00021/AM12/	Lic.No/Date:3110048382 01.06.2011	
	Decision : The Committee noted that RA, Pune informed vide e-mail dt.22.12.2011 that the Advance Authorization has been issued under GN-4. The Committee, therefore, decided to close the case on the part of NC. The RLA may take necessary action accordingly.			

33	Case No.:2/11/81-ALC2/2011	Party Name:DELPHI AUTOMOTIVE SYSTEMS PVT. LTD.	Meet No/Date:21/80-ALC2/2011 10.01.2012	Status: Approved
	HQ File :01/81/050/00074/AM12/	RLA File :05/23/040/00081/AM12/	Lic.No/Date:0510292480 02.06.2011	
	Decision : The Committee deliberated the written comments of C&PC received vide their O.M. No.46011/67/2011-PC.II dated10.01.2012 and decided to ratify the norms in respect of the subject advance authorization as under:- 1. Items at sl.no. 1 to 5 to be allowed “5% wastage on the net content of the relevant Nylon Resins/compound contained in the export product i.e. Parts of automobile – connectors (connector housing) and lock”. 2. Items at sr.no.7 & 8 to be allowed as applied for on net to net basis with accountability clause. The RLA may take necessary action accordingly.			

34	Case No.:29/6/80-ALC2/2011	Party Name:PRECIHOLE MACHINE TOOLS PVT. LTD.,	Meet No/Date:21/80-ALC2/2011 10.01.2012	Status: Deferred
	HQ File :01/80/050/00106/AM12/	RLA File :03/95/040/00177/AM12/	Lic.No/Date:0310634527 06.06.2011	Defer Date:21.02.2012
	Decision : The Committee noted that the firm has sought time vide their letter dated 10.12.2011 for furnishing the information. The Committee, therefore, decided to remind the firm for expediting the said information failing which their case will be rejected without any further notice and to re-list the case on 21.02.2012.			

35	Case No.:15/9/80-ALC2/2011	Party Name:AQUASUB ENGINEEING	Meet No/Date:21/80-ALC2/2011 10.01.2012	Status: Rejected
	HQ File :01/80/050/00183/AM12/	RLA File :32/24/040/00016/AM12/	Lic.No/Date:3210048550 23.06.2011	
	Decision : The Committee decided to reject the case on the ground that the firm did not furnish any reply with reference to this office letter dt.12.08.2011and subsequent reminder 12.12.2011 calling for certain information, in the absence of which, it was not possible to decide the requirement of inputs. The RLA may take necessary action accordingly.			

36	Case No.:3/9/80-ALC2/2011	Party Name:LARSEN & TOUBRO LIMITED	Meet No/Date:21/80-ALC2/2011 10.01.2012	Status: Deferred
	HQ File :01/80/050/00170/AM12/	RLA File :03/95/040/00166/AM12/	Lic.No/Date:0310640468 05.07.2011	Defer Date:21.02.2012
	Decision : The representative of the DHI informed the Committee that the case is under examination. The Committee, therefore, decided to defer the case and to re-list the case on 21.02.2012.			

	Case No.:5/15/80-ALC2/2011	Party Name:H.L.EQUIPMENTS	Meet No/Date:21/80-ALC2/2011 10.01.2012	Status: Approved
	HQ File :01/80/050/00302/AM12/	RLA File :52/24/040/00016/AM12/	Lic.No/Date:5210035817 12.07.2011	
	Decision : The Committee deliberated the written comments of DIPP received vide their HQ Note			

37	Decision : The Committee deliberated the written comments of DHI received vide their UO Note dated 10.01.2012 and decided to ratify the norms in respect of the subject advance authorization as under:-		
	1. Net weights of 7500 Kgs., 7500Kgs. & 900 Kgs. to be specified with quantities of export products at Sl. No. 1, 2 & 3 respectively. 2. Word ‘Relevant’ to be prefixed and words “ 3 MM to 19 MM thk” to be suffixed with the description of import item at Sl. No.1 and its quantity to be allowed as applied for i.e. 3082 Kgs on net to net basis. 3. Quantity of import item at Sl.No. 2 to be allowed as 249 Kgs.		
	The RLA may take necessary action accordingly.		

38	Case No.:26/9/80-ALC2/2011	Party Name:AKSH TECHNOLOGIES LTD.((A WHOLLY OWNED SUBSIDIARY	Meet No/Date:21/80-ALC2/2011 10.01.2012	Status: Deferred
	HQ File :01/80/050/00194/AM12/	RLA File :05/23/040/00132/AM12/	Lic.No/Date:0510296453 13.07.2011	Defer Date:21.02.2012
	Decision : The Committee noted that DO from DDG sent to MC&IT on 21.12.2011 and the case is under examination with MC&IT. The case is to be re-listed on 21.02.2012.			

39	Case No.:18/15/80-ALC2/2011	Party Name:ARUL LINU GRABS PRIVATE LIMITED.,	Meet No/Date:21/80-ALC2/2011 10.01.2012	Status: Deferred
	HQ File :01/80/050/00315/AM12/	RLA File :17/24/040/00037/AM12/	Lic.No/Date:1710004457 11.08.2011	Defer Date:21.02.2012
	Decision: As per DHI UO note No.3(48)/11-TSW(B)/18 dated 11.01.2012, the Committee decided to call for the following information/clarification from the firm and to re-list the case on 21.02.2012: -			
	1. Firm to furnish information in respect of Sl.No.4,5, & 11 of the Standard Deficiency Format.			

40	Case No.:4/15/80-ALC2/2011	Party Name:LEADER VALVES LTD.	Meet No/Date:21/80-ALC2/2011 10.01.2012	Status: Approved
	HQ File :01/80/050/00301/AM12/	RLA File :30/24/040/00023/AM12/	Lic.No/Date:3010078058 25.08.2011	
	Decision : The Committee deliberated the written comments of DC(MSME) received vide their UO Note No. 30(88) 2011-ME dated 14.12.2011 and decided to ratify the norms in respect of the subject advance authorization on Net-to-Net basis with accountability clause.			
	The RLA may take necessary action accordingly.			

41	Case No.:13/15/80-ALC2/2011	Party Name:DIAMOND METAL SCREENS (P) LTD	Meet No/Date:21/80-ALC2/2011 10.01.2012	Status: Approved
	HQ File :01/80/050/00310/AM12/	RLA File :07/24/040/00150/AM12/	Lic.No/Date:0710081817 26.08.2011	
	Decision : The Committee deliberated the written comments of DIPP received vide their UO Note dated 10.01.2012 and decided to ratify the norms in respect of the subject advance authorization as under:-			
	1. Word “relevant” to be prefixed with the description of import items at Sl. No. 1, 2 & 3. 2. Quantity of import item at Sl. No. 1 to be allowed as 5434 Kgs. inclusive of 10 % wastage after 1/3rd recovery of scrap. 3. Quantity of import item at Sl. No. 2 to be allowed as applied for i.e. 5745 Kgs. inclusive of 2 %			

3.	Quantity of import item at Sl. No. 2 to be allowed as applied for i.e. 5745 Kgs. inclusive of 2 % wastage.
4.	Quantity of import item at Sl. No. 3 to be allowed as applied for i.e. 9810 Kgs. inclusive of 4 % wastage.
The RLA may take necessary action accordingly.	

42	Case No.:15/15/80-ALC2/2011	Party Name:ARUL LINU GRABS PRIVATE LIMITED.,	Meet No/Date:21/80-ALC2/2011 10.01.2012	Status: Deferred
	HQ File :01/80/050/00312/AM12/	RLA File :17/24/040/00049/AM12/	Lic.No/Date:1710004496 05.09.2011	Defer Date:21.02.2012
Decision : As per DHI UO note No.3(48)/11-TSW(B)/17 dated 11.01.2012, the Committee decided to call for the following information/clarification from the firm and to re-list the case on 21.02.2012: -				
1. Firm to furnish information in respect of Sl.No.4,5, & 11 of the Standard Deficiency Format.				

43	Case No.:8/15/80-ALC2/2011	Party Name:METSO PAPER INDIA PVT.LTD.	Meet No/Date:21/80-ALC2/2011 10.01.2012	Status: Deferred
	HQ File :01/80/050/00305/AM12/	RLA File :05/24/040/00200/AM12/	Lic.No/Date:0510301760 08.09.2011	Defer Date:21.02.2012
Decision : The Committee noted that the firm has sought time vide their letter dated 10.12.2011 for furnishing the information. The Committee, therefore, decided to remind the firm for expediting the said information failing which their case will be rejected without any further notice as the case is to be re-list on 21.02.2012.				

44	Case No.:9/15/80-ALC2/2011	Party Name:MAGNETI MARELLI UM ELECTRONICS SYSTEMS PVT.LTD.,	Meet No/Date:21/80- ALC2/2011 10.01.2012	Status: Approved						
	HQ File :01/80/050/00306/AM12/	RLA File :05/24/040/00202/AM12/	Lic.No/Date:0510301975 12.09.2011							
	Decision : The Committee deliberated the written comments of MC&IT received vide their UO No.17(84)/2011-IPHW dated03.01.2012 and decided to ratify the norms in respect of the subject advance authorization as under:-									
	<table><tr><td>1.</td><td>Import item at S. No. 1-13</td><td>On net to net basis with accountability clause</td></tr><tr><td>2.</td><td>Import item at S. No. 14-16</td><td>As applied for by the party inclusive of wastage of 2%.</td></tr></table>				1.	Import item at S. No. 1-13	On net to net basis with accountability clause	2.	Import item at S. No. 14-16	As applied for by the party inclusive of wastage of 2%.
1.	Import item at S. No. 1-13	On net to net basis with accountability clause								
2.	Import item at S. No. 14-16	As applied for by the party inclusive of wastage of 2%.								
	The RLA may take necessary action accordingly.									

45	Case No.:6/15/80-ALC2/2011	Party Name: MONTAN HYDRAULIK (INDIA) PVT LTD	Meet No/Date:21/80-ALC2/2011 10.01.2012	Status: Deferred
	HQ File :01/80/050/00303/AM12/	RLA File :04/24/040/00178/AM12/	Lic.No/Date:0410128126 15.09.2011	Defer Date:21.02.2012
Decision : The representative of the DHI informed the Committee that the case is under examination. The Committee, therefore, decided to defer the case and to re-list the case on 21.02.2012.				

Case No.:2/21/80-ALC2/2011	Partv Name: BIRLA FURUKAWA	Meet No/Date:21/80-	Status:
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		FIBRE OPTICS LIMITED,	ALC2/2011 10.01.2012	Deferred
46	HQ File :01/80/050/00422/AM12/	RLA File :17/24/040/00053/AM12/	Lic.No/Date:1710004532 16.09.2011	Defer Date:21.02.2012
Decision : The Committee noted that a copy of firm's application has been sent to MC&IT on 23.12.2011 and the case is under examination. The case is to be re-listed on 21.02.2012.				

	Case No.:11/21/80-ALC2/2011	Party Name:NETAFIM IRRIGATION INDIA PVT.LTD.,	Meet No/Date:21/80- ALC2/2011 10.01.2012	Status: Deferred
47	HQ File :01/80/050/00431/AM12/	RLA File :34/24/040/00108/AM12/	Lic.No/Date:3410031582 16.09.2011	Defer Date:21.02.2012
Decision : The Committee noted that a copy of firm's application has been sent to C&PC on 09.01.2012 and the case is under examination. The case is to be re-listed on 21.02.2012.				

	Case No.:20/15/80-ALC2/2011	Party Name:GODREJ & BOYCE MFG. CO. LTD.,	Meet No/Date:21/80- ALC2/2011 10.01.2012	Status: Approved
	HQ File :01/80/050/00317/AM12/	RLA File :03/94/040/00446/AM12/	Lic.No/Date:0310654528 19.09.2011	
48	Decision : The Committee deliberated the written comments of DIPP received vide their UO Note dated 10.01.2012 and decided to ratify the norms in respect of the subject advance authorization as under:- 1. Net empty export weights of 5300 Kgs., 5300 Kgs., 9200 Kgs., 9200 Kgs., 9570 Kgs., & 4760 Kgs. to be specified with the quantities of export products at Sl. No. 1 to 6 respectively. 2. Quantity of import item at Sl. No. 1 to be allowed as 180 Kgs. (2 Nos.) on net to net basis with accountability clause. 3. Quantity of import item at Sl. No. 2 to be allowed as 854 Kgs. (30 Nos.) on net to net basis with accountability clause. 4. Quantity of import item at Sl. No. 3 to be allowed as 176 Nos. on net to net basis. However, duty free weight of this item to be allowed as 13894 Kg inclusive of 5 % wastage. 5. Word "Relevant" may be prefixed with the descriptions of import items at Sl. No. 4 to 7. 6. Quantity of import item at Sl. No. 4 to be allowed as 403 Kgs. (21.7 Mtrs.) on net to net basis. 7. Quantity of import item at Sl. No. 5 to be allowed as 30.84 Kgs. (4.42 Mtrs.) inclusive of 2 % wastage. 8. Quantity of import item at Sl. No.6 to be allowed as applied for i.e. 3360 Kgs. inclusive of 2 % wastage. 9. Quantity of import item at Sl. No. 7 to be allowed as 23600 Kgs. inclusive of 8.1 % wastage after 1/3rd recovery. 10. Quantity of import item at Sl. No. 8 to be allowed as 90 Kgs. (2 Nos.) on net to net basis with accountability clause. 11. Quantity of import item at Sl. No. 9 to be allowed as 100 Kgs. (2 Nos.) on net to net basis with accountability clause. 12. Quantity of import item at Sl. No. 10 to be allowed as 260 Kgs. (2 Nos.) on net to net basis with accountability clause. 13. Quantities of import items at Sl. Nos. 11, 12 & 13 (Welding Consumables) may be allowed as 406 Kgs. each. 14. Following two additional import items to be allowed on net to net basis. (i) Elbows/Fittings SA 420 WPL 6- Qty.13 Nos. (35 Kgs.) (ii) Elbows/Fittings SA 403 WPS 316L - Qty. 1 Nos. (31 Kgs.) The RLA may take necessary action accordingly			

49	Case No.: 14/15/80-ALC2/2011	Party Name:JOHNSON MATTHEY INDIA PVT. LTD.	Meet No/Date:21/80-ALC2/2011 10.01.2012	Status: Approved
	HQ File :01/80/050/00311/AM12/	RLA File :05/23/040/00230/AM12/	Lic.No/Date:0510303170 20.09.2011	
	Decision : The Committee deliberated the written comments of DC(MSME) received vide their UO Note No 30(88) 2011-ME dated09.12.2011 and decided to ratify the norms in respect of the subject advance authorization on Net-to-Net basis with accountability clause and nil wastage”. The RLA may take necessary action accordingly.			

50	Case No.: 11/15/80-ALC2/2011	Party Name:H.L.EQUIPMENTS	Meet No/Date:21/80-ALC2/2011 10.01.2012	Status: Approved
	HQ File :01/80/050/00308/AM12/	RLA File :52/24/040/00027/AM12/	Lic.No/Date:5210036502 21.09.2011	
	Decision : The Committee deliberated the written comments of DIPP received vide their UO Note dated10.01.2012 and decided to ratify the norms in respect of the subject advance authorization as under:- 1. Net weights of 15000 Kgs.. & 450 Kgs. may be specified with quantities of export products at Sl. No. 1 & 2 respectively. 2. Word “relevant” may be prefixed with the description of import items at Sl. No. 1 & 3. 3. Quantity of import item at Sl. No. 1 may be allowed as 4316 Kgs. on net to net basis. 4. Quantity of import item at Sl.No. 2 may be allowed as 287 Kgs. 5. Quantity of import item at Sl. No. 3 may be allowed as 30 Kgs. on net to net basis. 6. Import item at Sl. No. 4 may be deleted as the same not imported by the firm.. The RLA may take necessary action accordingly.			

51	Case No.: 1/18/80-ALC2/2011	Party Name:ASAHITEC STENCILS P.LTD.,	Meet No/Date:21/80-ALC2/2011 10.01.2012	Status: Deferred
	HQ File :01/80/050/00355/AM12/	RLA File :04/24/040/00183/AM12/	Lic.No/Date:0410128353 21.09.2011	Defer Date:21.02.2012
	Decision : The Committee noted that the firm did not replied to this office letter dt.12.12.2011 for furnishing the information. The Committee, therefore, decided to remind the firm for expediting the said information failing which their case will be rejected without any further notice. The case is to be re-list on 21.02.2012.			

52	Case No.: 3/21/80-ALC2/2011	Party Name:BIRLA FURUKAWA FIBRE OPTICS LIMITED,	Meet No/Date:21/80-ALC2/2011 10.01.2012	Status: Deferred
	HQ File :01/80/050/00423/AM12/	RLA File :17/24/040/00055/AM12/	Lic.No/Date:1710004540 23.09.2011	Defer Date:21.02.2012
	Decision : The Committee noted that a copy of firm’s application has been sent to MC&IT on 23.12.2011 and the case is under examination. The case is to be re-listed on 21.02.2012.			

	Case No.: 14/18/80-ALC2/2011	Party Name:BHARAT HEAVY ELECTRICALS LIMITED	Meet No/Date:21/80-ALC2/2011 10.01.2012	Status: Deferred
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53	HQ File :01/80/050/00368/AM12/	RLA File :04/24/040/00146/AM12/	Lic.No/Date:0410128602 27.09.2011	Defer Date:21.02.2012
Decision : The representative of the DHI informed the Committee that the case is under examination. The Committee, therefore, decided to defer the case and to re-list the case on 21.02.2012.				

Case No.: 1/15/80-ALC2/2011	Party Name:STARION INDIA PLTD	Meet No/Date:21/80- ALC2/2011 10.01.2012	Status: Approved
HQ File :01/80/050/00298/AM12/	RLA File :31/83/040/00127/AM12/	Lic.No/Date:3110050667 28.09.2011	

Decision :The Committee deliberated the written comments of MC&IT received vide their UO No. 17(98)/2011-IPHW dated 02.01.2012 and decided to ratify the norms in respect of the subject advance authorization as under:-

S. No.	Import Item Description	Total wastage calculated as per details given by the part (on the Net weight) in %	Total Import Qty. recommended (in MT)
1.	Lumax Resin GN5006FC KC21- Tray Disc	2.34%	174.15
	Lumax Resin GN5006FC KC21-Main Base	0%	
2.	Resin ABS AF303G92649 BEZEL Assembly	11.96%	44.58
	Resin ABS AF303692649 (Bezel Assembly)	10.91%	
	Resin ABS AF 30G92649 (Door Tray)	9.72%	
3.	Resin Lupos GP2100 KA02 (Base Up Down)	18.00%	21.24
4.	F20-03 Natural POM (Polyacetal Resin) (Gear Idle)	200.00%	89.422
	F20-03 Nutural POM (Polyacetal Resin) (Pulley Gear)	250.00%	
	F20-03 Nutural POM (Polyacetal Resin) (Clamp Assembly)	66.74%	
	F20-03 Nutural POM (Polyacetal Resin) (Chassis Outsert)	85.19%	
	F20-03 Nutural POM (Polyacetal Resin) (Pully Motor)	300%	
	F20-03 Nutural POM (Polyacetal Resin) (Gear Loading)	100.00%	
	F20-03 Nutural POM (Polyacetal Resin) (Guide UP Down)	18.31%	

	F20-03 Nutural POM (Polyacetal Resin) (Lever Emergency)	50.00%	
5.	Master Batch Block MB S315 Black Guide Feed	0%	0.336
6.	Master Batch Block MB – B207-CLAM ASS (Clamp Assembly)	97.89%	0.282
7.	Electrolytic Galvanised Steel Coil Cold Coldrolled. 6MMx242MM Steel Coil (Cabinet Assembly	13.86%	305.10
8.	Electrolytic Galvanised Steel Sheet Cold Rolled 0.5MMx169.5MMx600M Steel Sheet Cabinet Assembly (Cabnet Assembly)	53.50%	46.050
9.	Electrolytic Galvanised Steel Coil Cold Tolled 0.5MMx182.8MM Steel Coil (Bottom Assembly)	14.06%	165.225
10.	Electrolytic Galvanised Steel Coil Cold Rolled 1.6MMx130MM Steel; Coil (Chassis Outsert)	95.50%	317.412
	Electrolytic Galvanised Steel Coil Cold Rolled 1.6MMx130Mm Steel Coil – (Bracket)	0%	
11.	TX 31 Natural TX31 Guide Feed	20%	8.4
12.	Acrylic Resin IH 830 (Lens Model) (Lens)	30.00%	3.640

The RLA may take necessary action accordingly.

55	Case No.:3/18/80-ALC2/2011	Party Name:BHARAT HEAVY ELECTRICALS LIMITED	Meet No/Date:21/80-ALC2/2011 10.01.2012	Status: Deferred
	HQ File :01/80/050/00357/AM12/	RLA File :04/24/040/00095/AM12/	Lic.No/Date:0410129108 11.10.2011	Defer Date:21.02.2012
Decision : The representative of the DHI informed the Committee that the case is under examination. The Committee, therefore, decided to defer the case and to re-list the case on 21.02.2012.				

	Case No.:7/18/80-ALC2/2011	Party Name:M M AQUA TECHNOLOGIES LTD.	Meet No/Date:21/80-ALC2/2011 10.01.2012	Status: Approved
	HQ File :01/80/050/00361/AM12/	RLA File :05/24/040/00042/AM12/	Lic.No/Date:0510305085 12.10.2011	
Decision : The Committee deliberated the written comments of C&PC received vide their OM No.				

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46011/253/2004-PC-II dated15.12.2011 and decided to ratify the norms in respect of the subject advance authorization as under:-

Item to be exported	Quantity
PVC Fill Media	1 Kg.
Raw – Material Recommended for import	Quantity
PVC Sheet (Thickness 0.175 mm to 0.80 mm)	1.15 Kg.

The RLA may take necessary action accordingly.

57	Case No.:2/18/80-ALC2/2011	Party Name:BHARAT HEAVY ELECTRICALS LIMITED	Meet No/Date:21/80-ALC2/2011 10.01.2012	Status: Deferred
	HQ File :01/80/050/00356/AM12/	RLA File :04/24/040/00128/AM12/	Lic.No/Date:0410129210 13.10.2011	Defer Date:21.02.2012
	Decision : The representative of the DHI informed the Committee that the case is under examination. The Committee, therefore, decided to defer the case and to re-list the case on 21.02.2012.			

58	Case No.:9/18/80-ALC2/2011	Party Name:MOTHERSON SUMI SYSTEMS LTD	Meet No/Date:21/80-ALC2/2011 10.01.2012	Status: Deferred
	HQ File :01/80/050/00363/AM12/	RLA File :05/24/040/00251/AM12/	Lic.No/Date:0510305773 18.10.2011	Defer Date:21.02.2012
	Decision : The Committee noted that C&PC has returned the application of the firm as it does not pertain to them. Therefore, the committee decided to send a copy of firm's application to DHI for examination and comments. The case is to be re-listed on 21.02.2012.			

59	Case No.:6/18/80-ALC2/2011	Party Name:KONE ELEVATOR INDIA PVT LTD	Meet No/Date:21/80-ALC2/2011 10.01.2012	Status: Deferred
	HQ File :01/80/050/00360/AM12/	RLA File :04/24/040/00208/AM12/	Lic.No/Date:0410129476 19.10.2011	Defer Date:21.02.2012
	Decision : The Committee noted that the firm did not furnish a reply to this office letter dated 12.12.2011 requesting for certain information. The Committee, therefore, decided to remind the firm for expediting the said information failing which their case will be rejected without any further notice. The case is to be re-list on 21.02.2012.			

60	Case No.:1/21/80-ALC2/2011	Party Name:NICOMET INDUSTRIES LTD.	Meet No/Date:21/80-ALC2/2011 10.01.2012	Status: Approved
	HQ File :01/80/050/00421/AM12/	RLA File :03/95/040/00592/AM12/	Lic.No/Date:0310660730 19.10.2011	Defer Date:21.02.2012
	Decision : On the basis of recommendation of MSME representative based on sub committee report, the Committee decided to ratify the norms of the subject Advance Authorization on repeat basis at 1.0963Kg/Kg content in cobalt concentrate (on cobalt concentrate basis) for export of 1Kg of cobalt metal.			

	Case No.:8/18/80-ALC2/2011	Party Name:MINDA SILCA ENGINEERING LTD.	Meet No/Date:21/80-ALC2/2011 10.01.2012	Status: Deferred
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61	HQ File :01/80/050/00362/AM12/	RLA File :05/24/040/00249/AM12/	Lic.No/Date:0510306346 21.10.2011	Defer Date:21.02.2012
Decision : The representative of the DHI informed the Committee that the case is under examination. The Committee, therefore, decided to defer the case and to re-list the case on 21.02.2012.				

62	Case No.:12/21/80-ALC2/2011	Party Name:THERMAL SYSTEMS (HYDERABAD) PLTD.,	Meet No/Date:21/80-ALC2/2011 10.01.2012	Status: Deferred
	HQ File :01/80/050/00432/AM12/	RLA File :09/24/040/00340/AM12/	Lic.No/Date:0910049436 21.10.2011	Defer Date:21.02.2012
Decision : The Committee noted that a copy of firm's application has been sent to DHI on 09.01.2012 and the case is under examination. The case is to be re-listed on 21.02.2012.				

63	Case No.:13/18/80-ALC2/2011	Party Name:EMMVEE SOLAR SYSTEMS PVT LTD.,	Meet No/Date:21/80-ALC2/2011 10.01.2012	Status: Approved
	HQ File :01/80/050/00367/AM12/	RLA File :07/24/040/00293/AM12/	Lic.No/Date:0710083569 27.10.2011	
Decision : The Committee deliberated the written comments of DC(MSME) received vide their UO Note No. 30(88) 2011-ME dated 09.01.2012 and decided to ratify the norms in respect of the subject advance authorization on Net-to-Net basis with accountability clause".				
The RLA may take necessary action accordingly.				

64	Case No.:11/18/80-ALC2/2011	Party Name:AUTO TECH INDUSTRIES (INDIA) PVT. LTD.,	Meet No/Date:21/80-ALC2/2011 10.01.2012	Status: Approved
	HQ File :01/80/050/00365/AM12/	RLA File :04/24/040/00212/AM12/	Lic.No/Date:0410129764 28.10.2011	
Decision : The Committee deliberated the written comments of DC(MSME) received vide their UO Note No. 30(94)2011-ME dated 07.12.2011 and decided to ratify the norms in respect of the subject advance authorization as under:-				
"After going through the application, it is seen that the Unit is exporting Rocker Arm shaft assy and for which components and Inserts are being imported. The unit has stated in their application that the inserts are being used as consumables and these were earlier recommended by ALC as 0.75% of FOB value, in the meeting No.30/80 ALC 2/2009 dated 27.10.2009. The Committee decided to ratify the norms based on DC(MSME) recommending Inserts as 0.75% of FOB value (as recommended earlier by MSME). Other components may be allowed on net-to-net basis with accountability clause".				
The RLA may take necessary action accordingly.				

65	Case No.:12/18/80-ALC2/2011	Party Name:BRAKES INDIA LIMITED,	Meet No/Date:21/80-ALC2/2011 10.01.2012	Status: Deferred
	HQ File :01/80/050/00366/AM12/	RLA File :04/24/040/00136/AM12/	Lic.No/Date:0410129812 31.10.2011	Defer Date:21.02.2012
Decision : As per DHI UO note No.3(67)/11-TSW(B)/15 dated 11.01.2012, the Committee decided to call				

for the following information/clarification from the firm and to re-list the case on 21.02.2012: -

1. Firm to furnish information in respect of Sl.No.4,5 & 11 of the Standard Deficiency Format.

66	Case No.:6/21/80-ALC2/2011	Party Name:SATTVA ETECH INDIA PRIVATE LIMITED	Meet No/Date:21/80-ALC2/2011 10.01.2012	Status: Deferred
	HQ File :01/80/050/00426/AM12/	RLA File :07/24/040/00296/AM12/	Lic.No/Date:0710083749 04.11.2011	Defer Date:21.02.2012
Decision : The Committee decided that a copy of firm's application forward to MC&IT for their examination and comments. The case is to be re-listed on 21.02.2012				

67	Case No.:4/18/80-ALC2/2011	Party Name:COMAU INDIA PLTD,	Meet No/Date:21/80-ALC2/2011 10.01.2012	Status: Deferred
	HQ File :01/80/050/00358/AM12/	RLA File :31/82/040/00187/AM12/	Lic.No/Date:3110051335 08.11.2011	Defer Date:21.02.2012
Decision : The Committee decided that a copy of firm's application forward to DHI for their examination and comments. The case is to be re-listed on 21.02.2012				

68	Case No.:5/18/80-ALC2/2011	Party Name:GODREJ & BOYCE MFG. CO. LTD.,	Meet No/Date:21/80-ALC2/2011 10.01.2012	Status: Deferred
	HQ File :01/80/050/00359/AM12/	RLA File :03/94/040/00694/AM12/	Lic.No/Date:0310664263 09.11.2011	Defer Date:21.02.2012
Decision : As per DIPP UO note dated 11.01.2012, the Committee decided to call for the following information/clarification from the firm and to re-list the case on 21.02.2012: -				
1. Information in respect of Sl. No. 3, 4, 5, 11 & 13 of Standard Deficiency Format. 2. Quantity of import item at Sl. No. 1 in Nos. also in addition to its weight. 3. Quantity of import item at Sl. No. 3 in meters also in addition to its weights.				

69	Case No.:5/21/80-ALC2/2011	Party Name:SEJASMI INDUSTRIES (INDIA) PVT. LTD.	Meet No/Date:21/80-ALC2/2011 10.01.2012	Status: Approved
	HQ File :01/80/050/00425/AM12/	RLA File :08/24/040/00189/AM12/	Lic.No/Date:0810105732 18.11.2011	
Decision : The Committee deliberated the written comments of DIPP received vide their UO Note dated 10.01.2012 and decided to ratify the norms in respect of the subject advance authorization as under:-				
1. Quantity of import item at Sl. No. 1 may be allowed as applied for i.e. 52500 Kgs. inclusive of 5 % wastage. 2. Weight of 25000 Kgs may be specified with the quantity of import item at Sl. No.2. 3. Quantity of import item at Sl. No.2 may be allowed as 500000 Nos. (25000 Kgs.) on net to net basis.				
The RLA may take necessary action accordingly.				

	Case No.:10/21/80-ALC2/2011	Party Name:YORK INDIA LTD	Meet No/Date:21/80-ALC2/2011 21.02.2012	Status: Approved
	HQ File :01/80/050/00430/AM12/	RLA File :31/82/040/00206/AM12/	Lic.No/Date:3110051561	

70			10.01.2012	
	Decision : The Committee deliberated the written comments of DIPP received vide their UO Note dated 10.01.2012 and decided to ratify the norms in respect of the subject advance authorization as per GN-4 for Engineering Products. The RLA may take necessary action accordingly.			

71	Case No.: 8/21/80-ALC2/2011 HQ File :01/80/050/00428/AM12/	Party Name:SARTORIUS STEDIM INDIA PVT. LTD. RLA File :07/24/040/00331/AM12/	Meet No/Date:21/80-ALC2/2011 10.01.2012 Lic.No/Date:0710084167 22.11.2011	Status: Deferred Defer Date:21.02.2012
	Decision : The Committee noted that the firm's application has been sent to DIPP on 09.01.2012 for their examination and comments. The case is to be re-listed on 21.02.2012.			

72	Case No.: 7/21/80-ALC2/2011 HQ File :01/80/050/00427/AM12/	Party Name:POLY MEDICURE LTD. RLA File :05/24/040/00281/AM12/	Meet No/Date:21/80-ALC2/2011 10.01.2012 Lic.No/Date:0510309080 23.11.2011	Status: Deferred Defer Date:21.02.2012
	Decision : The Committee noted that the firm's application has been sent to C&PC on 09.01.2012 for their examination and comments. The case is to be re-listed on 21.02.2012.			

73	Case No.: 9/21/80-ALC2/2011 HQ File :01/80/050/00429/AM12/	Party Name:POLY MEDICURE LTD. RLA File :05/24/040/00297/AM12/	Meet No/Date:21/80-ALC2/2011 10.01.2012 Lic.No/Date:0510309616 28.11.2011	Status: Deferred Defer Date:21.02.2012
	Decision : The Committee noted that the firm's application has been sent to C&PC on 09.01.2012 for their examination and comments. The case is to be re-listed on 21.02.2012.			

74	Case No.: 4/21/80-ALC2/2011 HQ File :01/80/050/00424/AM12/	Party Name:RATNAMANI METALS & TUBES LIMITED RLA File :08/24/040/00191/AM12/	Meet No/Date:21/80-ALC2/2011 10.01.2012 Lic.No/Date:0810106224 01.12.2011	Status: Deferred Defer Date:21.02.2012
	Decision : The Committee noted that the firm's application has been sent to DIPP on 09.01.2012 for their examination and comments. The case is to be re-listed on 21.02.2012.			

S.No.24

Case No. A - 09	M/s. Jhagadia Copper LTD.,	HQ F.No.01/80/162/00542/AM10/DES.I	Lic.No. & Date 3410024795 dt.29.07.2009
Meeting No.21/12		RA.F.No.34/24/039/00001/AM10	
Date: 10.01.2012		Ratification of norms.	

As per DC(MSME) UO note No.30(110) 2011-ME dated 12.01.2012, the Committee decided to call for the following information/clarification from the firm and to re-list the case on 21.02.2012: -

1. Chemical Composition of import item indicating % of copper and other inputs there in against each import item.
2. Details of export made during the year 2009-10 against subject advance authorization.
3. Reason to import primary metals mentioned at srl no 8 and 11 for mfg export product.

4. Process flow chart indicating stepwise wastage by using different imported inputs.
5. Certified consumption data of all items showing consumption against production of export items.
6. Wastage justification.

S.No.25

Case No. A - 14	M/s. Larson & Toubro Ltd.,	HQ F.No.01/80/162/00522/AM11/DES.I	Lic.No. & Date 0310541346 dt.12.10.2009
Meeting No.21/12		RA.F.No.03/95/039/00004/AM10	
Date: 10.01.2012		Ratification of norms	

The representative of the DHI informed the Committee that the case is under examination. The Committee, therefore, decided to defer the case and to re-list the case on 21.02.2012.

S.No.26

Case No. A - 03	M/s. Larson & Toubro Ltd., Mumbai	HQ F.No.01/80/162/00845/AM12/DES.I	Lic.No. & Date 0310643682 dt.21.07.2011
Meeting No.21/12		RA.F.No.03/95/039/00001/AM12	
Date: 10.01.2012		Fixation of norms for annual requirement	

As per DHI UO note No.3(61)/11-TSW(B)/11 dated 11.01.2012, the Committee decided to call for the following information/clarification from the firm and to re-list the case on 21.02.2012: -

1. Sl.No.5,9 & 1 of SDL export product wise.
2. Specification of electrical & instrument item of import like different types of pumps & item no 102 to 104, 170,179,184,188, 217 etc.
3. Item given in set may be given in number.
4. The specific items covered "Accessories". There are number of item under Accessories like item No. 22,35,32,35,40,42,51 etc.
5. Weight of some of the raw material like item No. 10 has not been given.
6. The firm may explain how item No. 268 & 269 (Plate & Angles) are components. The unit of plate has been given in meters which needs clarification.
7. Item No. 6 is said to be a component but unit of measurement in MT. Detail use of item along with clarification is needed.
8. Item No. 13 & 14- Accessories are to be imported in both the heading. Needs clarification.
9. Calculation of welding material. Item No. 11 & 12.
10. Break up of seam less & welded pipes / Tubular. (item no. 9 & 10).
11. Calculation of item No. 124 & 125 (Chemicals & Lubricants) & specification of the same.
12. Calculation of item Nos. 162,262,263,315,316,317,319,325 to 327 etc.
13. Specific use of components like item No. 485, 487 etc.
14. Name of all consumables & their calculation.
15. List of EP/Input along with "AA' copy + CTH

S. No.508

Case No. A/R-40	M/s. Bharat Heavy Electricals Ltd., Haridwar	HQ F.No.01/80/162/00539/AM09/DES.I	Lic.No. & Date 6110000254 dt.05.12.2008
Meeting No.21/12		RA F.No.61/24/040/00036/AM09	
Date: 10.01.2012		Ratification of norms	

The representative of the DHI informed the Committee that the case is under examination. The Committee, therefore, decided to defer the case and to re-list the case on 21.02.2012.

Sl.No.509

Case No.A/R-161	M/s. Thermax LTd.,	HQ F.No.01/80/050/01549/AM09/ DES-I	Lic.No. & Date 3110036392 dt.11.12.2008
Meeting No.21/12		RA F.No.31/21/040/00295/AM09	
Date: 10.01.2012		Ratification of norms	

The representative of the DHI informed the Committee that the case is under examination. The Committee,

therefore, decided to defer the case and to re-list the case on 21.02.2012.

S.No.510

Case No.A/R-53	M/s. Andritz Hydro Pvt. Ltd., Palwal (Har.)	HQ F.No.01/80/050/00009/AM12/ DES-I	Lic.No. & Date 0510287936 dt.11.04.2011
Meeting No.21/12		RA F.No.05/23/040/00009/AM12	
Date: 10.01.2012		Ratification of Norms	

The representative of the DHI informed the Committee that the case is under examination. The Committee, therefore, decided to defer the case and to re-list the case on 21.02.2012.

S.No.511

Case No.A/R-54	M/s. Andritz Hydro Pvt. Ltd., Palwal (Har.)	HQ F.No.01/80/050/00864/AM11/ DES-I	Lic.No. & Date 0510284704 dt.01.03.2011
Meeting No.21/12		RA F.No.05/23/040/00340/AM11	
Date: 10.01.2012		Ratification of Norms	

The representative of the DHI informed the Committee that the case is under examination. The Committee, therefore, decided to defer the case and to re-list the case on 21.02.2012.

S.No.512

Case No.A/R-57	M/s. Thermax Limited	HQ F.No.01/81/050/00310/AM06/ DES-I	Lic.No. & Date 3110021206 dt.14.07.2005
Meeting No.21/12		RA F.No.31/24/040/00017/AM06	
Date: 10.01.2012		Revision of norms	

The representative of the DHI informed the Committee that the case is under examination. The Committee, therefore, decided to defer the case and to re-list the case on 21.02.2012.

S.No.513

Case No.A/R-77	M/s. The Saraswati Industrial Syndicate Ltd.,	HQ F.No.01/80/050/00313/AM11/ DES-I	Lic.No. & Date 0510269795 dt.05.08.2010
Meeting No.21/12		RA F.No.05/24/040/00157/AM11	
Date: 10.01.2012		Revision of Norms	

The Committee deliberated the written comments of DIPP received vide their UO Note dated 10.01.2012 and decided to amend the norms in respect of the subject advance authorization as under:-

1. Quantity of import items at Sl. No. 34 may be allowed as 10 Nos. (6660 Kgs. inclusive of 4.2 % wastage).
2. Quantity of import items at Sl. No. 38 may be allowed as 4 Nos. (26 Kgs. inclusive of 4 % wastage).
3. Quantity of import items at Sl. No. 53 may be allowed as 8 Nos. (40 Kgs. inclusive of 3 % wastage)
4. No change may be made in the quantities of import items at Sl No. 9, 10, 24, 25, 39, 40, 54, 55, 70, 71, 86 & 87.

The RLA may take necessary action accordingly.

S.No.514

Case No.A/R-134	M/s. Aseem Technologies Pvt. Ltd., Indore	HQ F.No.01/80/050/00428/AM09/ DES-I	Lic.No. & Date 1110017303 dt.30.05.2008
Meeting No.21/12		RA F.No.11/24/040/00008/AM09	
Date: 10.01.2012		Revision of Norms	

The Committee deliberated the written comments of DIPP received vide their UO Note dated 10.01.2012 and decided to amend the norms in respect of the subject advance authorization as under:-

1. Words " Model namely, 6441054701 & 6441055201" may also be suffixed with the description of export product.

The RLA may take necessary action accordingly.

S.No.515

Case No.A/R-151	M/s. Larsen & Toubro Ltd., Mumbai	HQ F.No.01/80/050/00008/AM08/ DES-I	Lic.No. & Date 0310425615 dt.04.04.2007
Meeting No.21/12		RA F.No.03/95/040/01638/AM07	
Date: 10.01.2012		Amendment of Norms	

The Committee noted the reply dated 30.12.2011 received from the firm submitting the Report of Statutory Auditors of Company and decided to inform RA, Mumbai that 235 Nos of Cone Reducers imported under the Advance Authorization had been utilized by the firm in the resultant product and, therefore, authorization may be considered for redemption on this account.

S.No.516

Case No.A/R-152	M/s. Eastern Equipment & Engineers Pvt. Ltd., Kolkata	HQ F.No.01/80/050/00724/AM11/ DES-I	Lic.No. & Date 0210152463 dt.23.12.2010
Meeting No.21/12		RA F.No.02/24/040/00168/AM11	
Date: 10.01.2012		Fixation of Norms	

The Committee noted that the firm's reply dt.11.01.2012 has been sent to DIPP for examination and comments. The case may be re-listed on 21.02.2012.

S.No.517

Case No.A/R-153	M/s. Thermax Ltd.,	HQ F.No.01/81/162/00480/AM07/ DES-I	Lic.No. & Date 3110026329 dt.04.09.2006
Meeting No.21/12		RA F.No.31/24/040/00186/AM07	
Date: 10.01.2012		Ratification of Norms	

The representative of the DHI informed the Committee that the case is under examination. The Committee, therefore, decided to defer the case and to re-list the case on 21.02.2012.

S.No.518

Case No. A/R- 168	M/s. Godrej & Boyce Mfg. Co. LTd., Mumbai	F.No. 01/80/50/ 01741/AM09/DES.I	Lic.No. & Date 0310497146 dt.10.12.2008
Meeting No.21/12		RA F.No.03/94/040/00798/AM09	
Date: 10.01.2012		Ratification of norms	

The Committee noted that the firm has requested by e-mail dt. 06.01.2012 for postponement of P.H. to 21.02.2012. The Committee therefore decided to defer the PH and to relist the case on 21.02.2012.

S.No.519

Case No.A/R-155	M/s. Boving Fouress (P) Ltd., Bangalore	HQ F.No.01/80/162/00218/AM09/ DES-I	Lic.No. & Date 0710061697 dt.15.12.2008
Meeting No.21/12		RA F.No.07/24/040/00524/AM09	
Date: 10.01.2012		Fixation of norms	

The representatives of the firm Shri Ravi Prakash, Manager [Commerce] appeared before the Committee for personal hearing and explained their case. The representative of the firm was requested to furnish the details of specific export items, numbers & broad specifications and specific reply to DL issued earlier within 15 days. The Committee therefore, decided to defer the case and to re-list the case on 21.02.2012.

Sl.No.171

Case No. C - 09	M/s. Addison & Co. Ltd., Chennai	F.No. 01/81/80/162/00372/AM10/DES.I
Meeting No.21/12		Modification of SION for the export product
Date: 10.01.2012		"Cutting Tools Multiple Point of High Speed

	Cutting Tools-Multiple Point or High Speed Steel(Cobalt Grade)/Tool Steel"
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The Committee noted that the firm did not reply to this office letter dated 16.12.2011 requesting for certain information. The Committee, therefore, decided to remind the firm for expediting the said information failing which their case will be rejected without any further notice. The case is to be re-listed on 21.02.2012.

Sl.No.172

Case No. C- 17	M/s. Lucas	F.No. 01/81/80/162/00379/AM10/DES.I
Meeting No.21/12	TVS Ltd., Chennai	Fixation of regular wastage norms for manufacturing of different types of "Starter, Alterator, Wiper Motor and Compressor".
Date: 10.01.2012	received through DC(MEPZ-SEZ), Chennai	

The Committee noted that the firm has requested by e-mail dt.02.01.2012 for postponement of P.H. to 24.01.2012. The Committee therefore decided to postpone the PH and to re-list the case on 24.01.2012.

Sl.No.173

Case No. C- 18	M/s. Pipavav Shipyards	F.No. 01/81/80/162/00612/AM11/DES.I
Meeting No.21/12	Ltd., Amreli	Fixation of input output norms in respect of 100% EOU for the export product " Ship, Cargo Ships, Barges & Vessels for Transport, Factory Ship, Life Boats, Hulls and Vessels falls under Chapter 89 of ITC(HS) – reg.
Date: 10.01.2012		

The Committee observed that the comments called for from M/o Shipping are yet to be received. The Committee, therefore, decided to remind them for expediting their comments. The case may be re-listed on 21.02.2012.

Sl.No.174

Case No. C – 18	M/s. Bhukanvala	HQ F.No.01/80/162/00056/AM12/DES-I
Meeting No.21/12	Diamond Systems Pvt. Ltd., Navsari	Request for fixation of Standard Input Output Norms (SION) for the export product "Die Sets and PVC Blister Moulds" in respect of 100% EOU
Date: 10.01.2012		

The Committee noted that the firm's application with details pertaining to item of 'Die Set's' has been sent to DHI on 06.01.2012 for examination and comments as the case is to be re-listed on 21.02.2012

Sl.No.175

Case No. C – 32	M/s. Botil Oil Tools India Pvt. Ltd., New Delhi	HQ F.No.01/80/162/00851/AM12/DES-I
Meeting No.21/12		Application for issuance of Advance Authorization under Duty Exemption Scheme under SION at Sl. No.C-1624, C-1625 and C-1628.
Date: 10.01.2012		

The Committee noted that firm vide letter dated 06.01.2012 informed that they have resubmitted their application with revised details and awaiting a reply from RA. The Committee therefore decided to await for further communication from the firm and the case to be re-list on 21.02.2012.

Sl.No.176

Case No. C – 33	M/s. M+Acer Automotive Systems Pvt. Ltd., Bangalore	HQ F.No.01/80/162/00914/AM12/DES-I
Meeting No.21/12		Fixation of Scrap/Wastage norms for the export product "Level Indicator Assembly" in respect of 100% EOU.
Date: 10.01.2012		

The Committee noted that a copy of the firm's application has been forwarded to DHI for their examination and

comments. The case is to be re-listed on 21.02.2012.
